

THE  
PARLIAMENTARY DEBATES

Date..... 26.11.201

(Part II—Proceedings other than Questions and Answers)  
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 10th March, 1954

The House met at Two of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-54 P.M.

TRANSFER OF EVACUEE DEPOSITS  
BILL

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): I beg to move for leave to introduce a Bill to provide, in pursuance of an agreement with Pakistan, for the transfer to that country of certain deposits belonging to evacuees, the reception in India of similar deposits belonging to displaced persons, and matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide, in pursuance of an agreement with Pakistan, for the transfer to that country of certain deposits belonging to evacuees, the reception in India of similar deposits belonging to displaced persons, and matters connected therewith."

The motion was adopted.

Shri J. K. Bhonsle: I introduce the Bill.

PRESS (OBJECTIONABLE MATTER)  
AMENDMENT BILL.

Mr. Speaker: Before we go to the Press (Objectionable Matter) Amendment Bill, I want to invite the attention of the House to the fact that, as 780 P.S.D.

I announced yesterday we have made the allotment of time for it, but it is necessary to make a further allotment in regard to the time that will be taken up for the consideration stage, the time that will be taken up for the clause by clause consideration and the time that will be taken up for the third reading stage, so that all the three stages may be covered within the time allotted for this Bill.

Dr. Lanka Sundaram (Visakhapatnam): We had a discussion this morning. The sense on this side of the House seems to be that the first two days should be devoted to general discussion.

Mr. Speaker: There is no question of days; it is a question of hours.

Dr. Lanka Sundaram: I mean the first eight hours. The remaining time should be for the next stages, namely, clause by clause consideration and the third reading.

Mr. Speaker: But how much is the time for the clause by clause stage?

Dr. Lanka Sundaram: Half an hour.

Shri Frank Anthony (Nominated—Anglo-Indians): No, no.

Mr. Speaker: Are hon. Members agreeable to this time-limit?

Shri A. K. Gopalan (Cannanore): We should have one hour for the third reading and three hours for the clauses.

Mr. Speaker: Is that agreed?

Some Hon. Members: Yes.

Mr. Speaker: Is that agreeable to Government?

The Minister of Home Affairs and States (Dr. Katju): I am entirely in your hands.